

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1260
TO BE ANSWERED ON 24.07.2017**

CAP ON CONSECUTIVE TERMS FOR TRUSTEES

1260. DR. K. GOPAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Central Trade Unions including Bharatiya Mazdoor Sangh are opposing the decision to cap the number of consecutive terms to two for the trustees of the retirement body; and**
(b) if so, the details thereof and the response of the Government thereto?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): The Government vide notification dated 24.01.2017 has amended paragraph 5(4) of the Employees' Provident Funds (EPF) Scheme, 1952 providing that an outgoing non-official Trustee or Member shall be eligible for re-appointment as a member of the Central Board of Trustees (CBT), Employees' Provident Fund (EPF) or the Regional Committee, as the case may be, for a maximum of not more than two terms. Representations have been received from some of the Central Trade Unions opposing this decision. At present, there is no proposal to review the same.
